

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 34/2025

IN THE MATTER OF:

Sunil Sharma

...Applicant

Versus

State of Haryana & Ors.

... Respondents

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Date: 13.07.2025

Place: New Delhi

Respondent No.5 & 6

Through

Vijay K Sharma

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Original Application No. 34/2025

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REPLY ON BEHALF OF RESPONDENT NO.5 AND 6

MOST RESPECTFULLY SHOWETH:

Preliminary Objection:

The answering respondents raises the following preliminary objections:

1. That the present application is not maintainable before this Hon'ble Tribunal since neither a single tree was cut, nor encroachment on the land was carried out. Therefore no question relating to environment arises under the ambit of National Green Tribunal Act, 2010.
2. That the applicant has failed to produce any evidence of alleged environmental damage or cutting of trees despite repeated directions and opportunity, and the Joint Committee itself found no such violations.
3. It is respectfully submitted that the present application is not maintainable in view of the Applicant's malafide conduct and improper motives. Respondent No.6, along with other residents, came to know through devotees visiting the Temple for Puja that the Applicant had been engaging in *Tantrik Puja*

(commonly understood as black magic rituals) within the Temple premises. These activities were found to be highly objectionable by the devotees, who intervened and stopped the Applicant from carrying out such rituals. It is submitted that, aggrieved by this intervention and motivated by a desire to secure undue control and influence over the Temple for his own vested interests, the Applicant has now resorted to falsely leveling allegations and filing frivolous complaints against the Resident Welfare Association (RWA), its office bearers, and Respondent No.6. Such conduct clearly demonstrates the Applicant's malafide intention to harass, intimidate, and pressurise those who have only acted to safeguard the sanctity of the Temple and protect the legitimate interests of the local residents. It is therefore submitted that the present application, being tainted with ulterior motives and filed in abuse of process, is not maintainable and is liable to be dismissed at the threshold.

4. That the application is vague and based on incorrect and unverified allegations, intended only to harass the answering respondents without any legal basis or environmental cause of action.

Preliminary Submission:

1. That the present reply is being filed on behalf of Respondent No.5 and Respondent No.6 in compliance with the directions issued by the Hon'ble Tribunal vide order dated 30.05.2025, specifically with reference to Para 23 and Para 24 thereof, and in response to the allegations contained in the Original Application. It is respectfully submitted that Respondent No.5 is the President of Respondent No.6. In support of this fact, a copy of the Board Resolution dated 10.05.2025, authorising Respondent No.5 to represent Respondent No.6 in proceedings, is annexed herewith and marked as **Annexure R-1.**

2. That the Hon'ble Tribunal vide order dated 10.02.2025 was pleased to issue notice to the respondent no.5 and others, and also directed the constitution of a Joint Committee to undertake a factual verification of the issues raised in the application. In compliance thereof, a Joint Committee comprising officials of HSPCB, MCF, HSVP, and the office of the District Magistrate conducted an inspection of the subject site on 11.03.2025. As per the status report dated 13.03.2025 filed by the said Committee, it has been clearly mentioned that ***no tree cutting was found at the site***. It is submitted that at the site there was an old temple under the tree and for the shelter of devotees it was extended with the construction long back by contributions from local residents on said land, and that no formal permission for the structure had been granted. The report further clarifies that efforts made by MCF to demolish the temple were resisted by the local public, which reflects the longstanding and religious nature of the site. A copy of the Joint Committee Status Report dated 13.03.2025 is annexed herewith and marked as **Annexure R-2**.
3. The answering respondents respectfully submits that the respondents do not know the owner of the land in question but now it is maintained by the local RWA. The answering respondents have no personal interest or ownership in the said land. The temple already existed on the said site as a small old religious structure, which had become dilapidated, and therefore, only minor repair and renovation works were conducted by the Respondent No.6 (Shree Radha Krishna Trust), and not by the respondent no.5 individually. The respondent no.5 has not conducted any construction independently nor has any personal or commercial interest in the said structure.
4. That it is respectfully submitted that no tree or vegetation were cut in the course of such renovation. This is clearly mentioned in the Joint Committee's status report as well as in the MCF's Action Taken Report, both of which

confirm absence of any cutting of tree or encroachment of land. Photographs of the site show the continued presence of green cover and trees allegedly cut by the respondents, in and around the temple premises are annexed herewith and marked as **Annexure R-3**.

5. It is also relevant to mention that within the same site/park vicinity, multiple other establishments such as a **Vita Dairy Booth**, a **petrol pump**, a **community center**, and even the **Haryana State Pollution Control Board (HSPCB)** office have been permitted by the MCF and carry on their functions. The area is thus not a green field devoid of infrastructure. A map of the sector/park showing these facilities is annexed herewith and marked as **Annexure R-4**, to demonstrate the general user pattern of the site.
6. That it is pertinent to mentioned that the Applicant (Mr. Sunil Sharma) also contributed by donating 500 bricks and 5 bags of cement in the construction of the Temple. It is further submitted Applicant is a professional pandit/priest and he used to perform Hawan /Puja etc on behalf of his clients /people in the Temple.
7. It is respectfully submitted that Respondent No.6, along with other residents, subsequently came to know through devotees visiting the Temple for Puja that the Applicant was in the habit of performing *Tantrik Puja* (commonly understood as black magic rituals) within the Temple premises. It is further submitted that these activities were considered objectionable by the devotees, who intervened and stopped him from conducting such rituals. It appears that the Applicant, motivated by his desire to gain undue control and influence over the Temple for his own vested interests, has now resorted to falsely leveling allegations and lodging frivolous complaints against the Resident Welfare Association (RWA) and its office bearers solely because they opposed and objected to his improper and unauthorised activities in the

Temple. Such conduct on the part of the Applicant demonstrates malafide intention and an attempt to harass and intimidate the RWA members and the Respondent No.6 who have merely sought to safeguard the sanctity of the Temple and the interests of the local residents.

8. That in response to Para No. 24 of the Hon'ble Tribunal's order dated 30.05.2025, it is submitted that certain averments made in the CWP No. 13790-2025 filed before the Hon'ble Punjab & Haryana High Court by Respondent No.5 and 6 were inadvertently recorded by the clerk of the counsel without proper verification. Specifically, the statement that the construction of the temple was "supported by the Central Minister and local MLA and MCF officers" is not factually correct insofar as the answering respondents are concerned. The answering respondents respectfully submits that no such support or permission has ever been received from any public functionary, and the said assertion in the writ petition appears to have been made due to copy paste method. The answering respondents regrets the error and inaccuracy.
9. The answering respondents reiterates that the temple in question is an old temple, which has long been visited by local residents and devotees for Puja and spiritual activities. Its minor renovation was undertaken purely for preservation purposes by the managing trust Respondent No.6 and not as a personal endeavor of Respondent No.5.
10. In Regards of Para No. 23 of Order dated 30.05.2025 replied as follows:
 - (i) **Ownership of the land in question:**

The land in question is claimed as public land under the Municipal Corporation Faridabad (MCF). It is respectfully submitted that answering Respondents are not aware who is owner the land in question.

- (ii) **Status of land before construction of religious structure:**
The land contained an old, small temple that has been existed for many years, where local residents and devotees regularly visited to perform pooja and rituals. It was not a vacant plot nor a newly encroached park space for a new temple.
- (iii) **When, by whom, and over how much land construction has been raised:**
The so-called "construction" was carried out by Respondent No.6 (Shree Radha Krishna Trust) on 40 x 66 sq.feet around the pre-existing old temple structure. Respondent No.5 individually did not raise any construction on public land. The area of the old temple remained unchanged.
- (iv) **How and when RWA Sector-11 Faridabad came into possession:**
Respondent No.5 is neither an office-bearer nor in control of the RWA. As per the Municipal Corporation's records, maintenance of parks is sometimes handed to RWAs informally, but Respondent No.5 has no personal possession or claim over the land. As there was an old temple with small structure, the members of the RWA had been going to the temple and offering Puja and as such it cannot be said as to when the RWA or members of the RWA came into the possession of the said land.
- (v) **Whether any tree/vegetation was standing over the land:**
There were some trees at the temple site which is part of MCF's tubewell area. The tubewell area is separate from park area. During the construction none of the tree was cut nor was the park area encroached by the Respondent No.6.

(vi) **Whether any tree/vegetation was cut for construction:**

No trees were cut for the renovation or repair of the temple. This fact is categorically confirmed in the Joint Committee's Status Report dated 13.03.2025 which explicitly states that *no tree cutting was done at site*.

11. In response to Para No. 24 of Order dated 30.05.2025 replied as follows:

- i. It is most respectfully submitted that the Hon'ble Tribunal has taken note of averments made in the connected CWP No. 13790-2025 filed before the Hon'ble Punjab & Haryana High Court by Shree Radha Krishna Trust (Respondent No.6) and Devender Maan (Respondent No.5 herein), wherein it was mentioned that certain public representatives supported the temple renovation.
- ii. It is respectfully submitted that certain averments made in the CWP No. 13790-2025 filed before the Hon'ble Punjab & Haryana High Court by Respondent No.6 are due to copy paste method being adopted by the clerk of the office of the counsel. Due to clerical mistake the said paragraph was not deleted and the answering respondents were inadvertently signed the same. Specifically, the statement that the construction of the temple was "supported by the Central Minister and local MLA and MCF officers" is not factually correct insofar as the answering respondent is concerned.
- iii. Respondent No.5 personally does not have any written or formal support letter from any Central Minister, local MLA, or any officer of the Municipal Corporation, Faridabad endorsing any new construction on land.
- iv. The mention in the writ petition in High Court was a general reference to moral/social support received from local community leaders,

residents, and visitors who wanted the existing temple preserved, renovated, and maintained.

- v. Respondent No.5 does not have, nor relies upon, any official order or document from any Minister, MLA, or MCF Officer authorizing or sanctioning any new construction on the said land. Accordingly, there are no names or details of any public authority who formally "supported" any illegal construction which could be furnished for impleadment.

12. It is humbly submitted that no encroachment was ever done by the answering respondents, no trees were cut at the site, and no illegal construction was raised by the answering respondents. The answering respondents have full respect for the orders and directions issued by this Hon'ble Tribunal and places the above facts on record in compliance with the same.

PRAYER:

In light of the foregoing, Respondent No.5 and 6 respectfully prays that this Hon'ble Tribunal may be pleased to:

- a) To take on record this Reply in compliance with Order dated 30.05.2025;
- b) Dismiss the present Application;
- c) Dismiss the allegations of illegal tree cutting or new encroachment;
- d) Pass such other order as may be deemed just and proper in the circumstances of the case.


Respondent No.5 & 6

Through

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Vijay K Sharma

Advocate

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New Delhi-110024

+91 93122 74280

vijayksharmaadv@yahoo.co.in

Date: 13.07.2025

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 34/2025

IN THE MATTER OF:

Sunil Sharma

...Applicant

Versus

State of Haryana & Ors.

... Respondents

AFFIDAVIT

I, Devender Maan , S/o Sh. Kirori Mal , aged 57 years, R/o B 1-118 Sector -11B , sector -7 , District Faridabad -121006 , Haryana , the Respondent No.5 and president / authorize representative of the Respondent No.6 herein, do solemnly affirm and declare as under: **Presently at New Delhi**

1. That I am the Respondent No.5 and I am the president / authorize representative of the Respondent No.6 herein, and I am well conversant with the facts and circumstances of the present case. Thus, I am competent to swear this Affidavit.

2. That the contents of the accompanying reply filed on behalf of the Respondent -No.5 and Respondent No. 6 in response to the Application preferred by the Applicant are true and correct to the best of my knowledge.

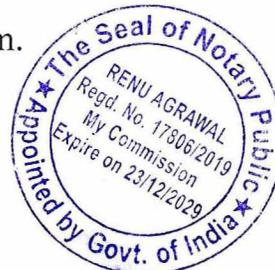
DEPONENT

VERIFICATION

Verified at New Delhi on this **11 2 JUL 2025** day of **2025** that the contents of the above reply are true and correct to the best of my knowledge based on the records and nothing material has been concealed therefrom.

DEPONENT

ATTESTED
NOTARY PUBLIC
(INDIA)



11 2 JUL 2025

I identified the deponent who has signed in my presence



श्री राधा कृष्ण ट्रस्ट



रजि. नं.: 9908 / 2025

RESOLUTION PASSED BY EXECUTIVE COMMITTEE OF SHREE RADHA KRISHAN TRUST REGD.(9908)

Resolved that Shri Devender Maan, the president of the Trust is hereby authorised to file petition/power of attorney before the Honourable NGT Court, Delhi relating the matter of Shree Radha Krishan Mandir.

Further Shri Maan is hereby authorised to sign and verify civil petition leave to appeal/ writ petitions/appeals/revisions, comments, affidavits, Vakalatnama, and to engage Advocate(s)/ Legal Practitioner (s) for and behalf of the Shree Radha Krishan Trust Regd.(9908) and generally to do all such things, acts and matters as are necessary to conduct cases for and on behalf of the Trust.

Attested Signature of Devender Maan:

For SHREE RADHA KRISHAN TRUST

(SECRETARY) Signatory

SHREE RADHA KRISHAN TRUST REGD.(9908)

DATED: 10-05-2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.34/2025

IN THE MATTER OF:

Sunil Sharma

...

Applicant

Versus

State of Haryana & Ors
Respondent

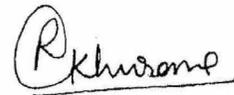
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2	Annexure-1 Photographs of the site	
2	Annexure-2 Copy of HSPCB letter dated 12.03.2025	
3	Annexure-3 Copy of the MCF reply letter dated 13.03.2025	

Filed By:

Date:17.03.2025



Rahul Khurana, Advocate
Counsel for HSPCB
09811894060
rkhuranalegal@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.34/2025

IN THE MATTER OF:

Sunil Sharma ... Applicant

Versus

State of Haryana & Ors ...
Respondent

**STATUS REPORT ON BEHALF OF THE JOINT COMMITTEE
CONSTITUTED VIDE ORDER DATED 10.02.2025**

MOST RESPECTFULLY SHOWETH:

1. That Mr. Sunil Sharma, resident of 114/11E, Faridabad has sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 34/2025 in exercise of suo moto jurisdiction as per Judgment of Hon'ble Supreme Court in Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897.
2. That the Hon'ble Tribunal taking note of the allegations made in the above subjected complaint letter, passed the order dated 10.02.2025.

3. That in the compliance of order dated 10.02.2025, the Haryana State Pollution Control Board issued the letter to all the concerned joint committee members. Accordingly the Joint committee comprising of SDM, Ballabgarh (Nominee of Deputy Commissioner Faridabad) Joint Commissioner MCF (Nominee of Municipal Commissioner Faridabad), Superintending Engineer, HSVP (Nominee of Administrator HSVP) and Assistant Environmental Engineer (Representative of HSPCB) decided to inspect the said site by associating the applicant and representative of the Respondent No.5 namely Sh. Devender Maan resident of B1/118/ Block B, Sector-11, Faridabad).
4. That inspection of site in question was carried out by the Joint Committee alongwith respondent No.5 on 11.03.2025 in consultation with applicant Mr. Sunil Sharma, who expressed his inability to accompany the joint committee on the day of inspection but shared videos/photos of encroachment of said site through Whatsapp. The applicant was also asked to share any proof of tree cutting but he did not submit any proof.
5. That during joint inspection it was told by persons gathered at spot that they live in the vicinity and temple was constructed by pooling money from residents on land specified for tubewell. No permission for construction of temple was shown by anyone including Respondent

No.5. It was informed that the said sector i.e. Block B1 Sector 11, Faridabad was privately colonized by DLF and now the park is being maintained by RWA but the area in question falls under municipal limits of Faridabad. Photographs of the site in question are annexed as **Annexure-1**.

6. That according to MCF, the said land in question belongs to MCF and no permission has been obtained by RWA for construction of the temple. It was also informed that a tubewell was installed on this land which became defunct 15 years ago. MCF tried to demolish the temple on 22.10.2024 but could not demolish the temple due to the protest of the local residents. It has also been reported by MCF that no tree cutting was done at site.
7. That HSPCB being the Nodal Agency vide its letter dated 12.03.2025 sought Action Taken Report from MCF. (Copy of HSPCB letter dated 12.03.2025 attached as **Annexure-2**).
8. That further vide letter dated 13.03.2025, the MCF has submitted that it has issued notice to the person found at site, Sh. Devender Maan under section 408 of Municipal Corporation Act, 1994 on 13.03.2025. (Copy of the MCF's reply dated 13.03.2025 is enclosed as **Annexure-3**).

The Compliance report is being submitted for kind consideration of this Hon'ble Tribunal.

SDM, Joint Superintending AEE, HSPCB
Ballabgarh Commissioner, MCF Engineer, HSVP

Place: Faridabad
Date: 17.03.2025



Municipal Corporation, Faridabad

B.K. Chowk N.I.T Faridabad -121001, Haryana-India

Tel. : 0129-2411649, 2411664, 2415549

Fax : 0129-2416465



ORDER

Order of demolition Under Section 408A(2) of the Haryana Municipal Corporation Act, 1994.

Document No. MCF/JCF/2025/662

Date 09/4/25

As reported by the field staff, it has been found that you have raised encroachment/ are in unauthorized occupation of the premises/land or building/structure on the land bearing Khasra/Kila No. Sec-II DLF 145 situated within the revenue estate of Sec-II DLF 145 belonging to Municipal Corporation, Faridabad in an illegal and unauthorized manner. The details of the impugned unauthorized construction/illegal encroachments/occupation made by you are given as below:-

Description Encroachment (approx 96' x 72')
 Location/Address Near Midan Valika, Block-B, Sec-II DLF FBD
 Person/Worker found at site Sh. Devender Maan

And whereas a statutory notice, as is required under section 408A(1) of the Act, was also served upon you vide this office Memo No. 13/03/025 dated 13/03/025 inter alia calling upon you to vacate the said premises/land/building/structure constructed thereon or demolish the unauthorized construction and to restore the same to its original state or to bring it in conformity with the provisions of the said Act or rules framed hereunder within a period of 3 days of the receipt of the said notice otherwise the land in question shall be got vacated and construction/structures constructed thereon shall be removed by Municipal Corporation, Faridabad at your cost, risk and responsibility.

And whereas vide the said notice, you were also provided an opportunity of being heard presenting documents and to appear in person before the undersigned on any working day within the said period of seven days.

And, whereas, despite the receipt of the said notice and despite the opportunity afforded to you, you have failed to sufficiently show cause regarding the legality of your occupation and the construction/structures existing on the land in question.

Hence, in view of the facts, this office has decided/ordered that your occupation on the premises/land/building/structure constructed thereon is illegal & unauthorized. The same shall be demolished and the actual physical possession of the land in question shall be taken by Municipal Corporation, Faridabad. The cost of demolition, vacation of the land and bringing the same into its original state or in conformity with the Haryana Municipal Corporation Act, 1994 and rules framed there under shall be recoverable from you. You are informed accordingly.

Joint Commissioner

NOTICE

Show Cause Notice Under Section 408A (1) (b) of the Haryana Municipal Corporation Act, 1994.

Document No. MCF/JCF/2025/520 Date: 13/03/25

As reported by the field staff, it has been found that you have raised subsequent encroachment/are in U/a occupation of the premises/land or building/structure on the land bearing Sector 11 Faridabad situated within the revenue estate of Mauja Sector-11 DLF Faridabad belonging to Municipal Corporation, Faridabad in an illegal and U/a manner. The details of the impugned U/a Construction/illegal encroachment/occupation made by you are given as below:-

Description: Encroachment (approx. 96' x 72')

Location/Address: Near Milan Vatika Block-B, Sec- 11 DLF Faridabad

Person/Worker found at site: Sh. Devender Maan

You, through the notice, are hereby called upon to vacate the said premises/land/building/structure constructed thereon or demolish the U/a construction and to restore the same to its original state or to bring it in conformity with the provisions of the said Act or rules framed hereunder within a period of 7 days from the date of service of the notice otherwise the land in question shall be got vacated and building/structure constructed thereon shall be demolish/removed by Municipal Corporation, Faridabad at your cost, risk and responsibility. In case you have to say anything in this regard and or would like to appear in person, you are directed to appear on 19/03/25... at 11:00 AM in the office of the undersigned with all supported documents.

Please note that in case you fail to comply with the requirements of the present Notice issued under the provision of section 408A(1)(b) of the Haryana Municipal Corporation Act, 1994, legal/punitive/demolition/vacation of the land in question shall be taken against you without any further notice at your cost, risk and responsibility. Please be informed accordingly. Copy kept for record.

श्रीमानजी, रिपोर्ट की जासी है कि मैंने पर पडित जी ने
नीचे लिखा साइट बन्दे से इन्कार कर दिया/ पडित जी ने
देवेंद्र माण जी का कौन का रिपोर्ट।

श्रीव कुमार

Joint Commissioner (F)

श्रीमानजी

98102 38



फरीदाबाद नगर निगम

बी.के.चौक, एन.आई.टी. फरीदाबाद-121001, हरियाणा-इंडिया
Tel.: 0129-2411649, 2411684, 2415549
Fax: 0129-2416465

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प्रेषक

संयुक्त आयुक्त (फ)
नगर निगम फरीदाबाद।
ओल्ड जोन।

प्रेषित

क्षेत्रिय अधिकारी,
हरियाणा पोलूशन कंट्रोल बोर्ड,
सैक्टर- 16, फरीदाबाद।

क्रमांक नं.:- न0नि0फ0सहा0अभि0/2025/519

दिनांक:- 13/03/2025

विषय:- **Regarding compliance of Hon'ble NGT order dated 10-02-2025 in the matter of Sunil Sharma Vs State of Haryana & Ors.**

उपरोक्त विषय के संदर्भ में आपके पत्र क्रमांक 2018 दिनांक 12.03.2025 बारे मांगी गयी सूचना बिन्दुवार निम्न प्रकार से है:-

1. योजना शाखा, नगर निगम फरीदाबाद से प्राप्त रिपोर्ट में बताया गया है कि वहा पर खसरा नं. ले आउट प्लान में नहीं दिया गया है। व उक्त जमीन की मलकियत नगर निगम की है। रिपोर्ट साथ सलंग्न है।
2. योजना शाखा, नगर निगम फरीदाबाद से प्राप्त रिपोर्ट में बताया गया है कि मंदिर बनाने की कोई परमिशन नहीं दी गयी है। रिपोर्ट साथ सलंग्न है। इसके अलावा संबंधित वार्ड के कनिष्ठ अभियंता व सहायक अभियंता द्वारा रिपोर्ट दी गयी है। कि इस जमीन में ट्यूबवैल लगा हुआ था। जोकि 15 वर्ष पहले खराब हो गया था। रिपोर्ट साथ सलंग्न है।
3. इस कार्यालय द्वारा एफ.आई.आर. दर्ज नहीं कराई गयी है। इसको तोड़ने के लिए दिनांक 22.10.2024 को तोड़फोड़ विभाग की टीम गयी थी, लेकिन वहा पर विरोध होने के कारण कार्यवाही अमल में नहीं लाई जा सकी। जिसके फोटो साथ सलंग्न है।
4. उद्यान विभाग से प्राप्त रिपोर्ट अनुसार पेड़ों को नहीं काटा गया है। रिपोर्ट साथ सलंग्न है।
5. इस पर कार्यवाही करते हुए आज दिनांक 13.03.2025 को नगर निगम अधिनियम 1994 की धारा 408 के तहत नोटिस जारी कर दिया गया है। जिसकी प्रति साथ सलंग्न है।

संयुक्त आयुक्त (फ)



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फरीदाबाद नगर निगम

वी.के.चौक, एन.आई.टी. फरीदाबाद-121001, हरियाणा-इंडिया
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Fax : 0129-2416465

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प्रेषक

संयुक्त आयुक्त (फ)
नगर निगम फरीदाबाद।
ओल्ड जोन।

प्रेषित

क्षेत्रिय अधिकारी,
हरियाणा पोलूशन कन्ट्रोल बोर्ड,
सैक्टर- 16, फरीदाबाद।

क्रमांक नं.:- न0नि0फ0/सहा0अभि0/2025/519

दिनांक:- 13/03/2025

विषय:- **Regarding compliance of Hon'ble NGT order dated 10-02-2025 in the matter of Sunil Sharma Vs State of Haryana & Ors.**

उपरोक्त विषय के संदर्भ में आपके पत्र क्रमांक 2018 दिनांक 12.03.2025 बारे मांगी गयी सूचना बिन्दुवार निम्न प्रकार से है:-

1. योजना शाखा, नगर निगम फरीदाबाद से प्राप्त रिपोर्ट में बताया गया है कि वहा पर खसरा नं. ले आउट प्लान में नहीं दिया गया है। व उक्त जमीन की मलकियत नगर निगम की है। रिपोर्ट साथ सलंग्न है।
2. योजना शाखा, नगर निगम फरीदाबाद से प्राप्त रिपोर्ट में बताया गया है कि मंदिर बनाने की कोई परमिशन नहीं दी गयी है। रिपोर्ट साथ सलंग्न है। इसके अलावा संबंधित वार्ड के कनिष्ठ अभियंता व सहायक अभियंता द्वारा रिपोर्ट दी गयी है। कि इस जमीन में ट्यूबवैल लगा हुआ था। जोकि 15 वर्ष पहले खराब हो गया था। रिपोर्ट साथ सलंग्न है।
3. इस कार्यालय द्वारा एफ.आई.आर. दर्ज नहीं कराई गयी है। इसको तोड़ने के लिए दिनांक 22.10.2024 को तोड़फोड़ विभाग की टीम गयी थी, लेकिन वहा पर विरोध होने के कारण कार्यवाही अमल में नहीं लाई जा सकी। जिसके फोटो साथ सलंग्न है।
4. उद्यान विभाग से प्राप्त रिपोर्ट अनुसार पेड़ों को नहीं काटा गया है। रिपोर्ट साथ सलंग्न है।
5. इस पर कार्यवाही करते हुए आज दिनांक 13.03.2025 को नगर निगम अधिनियम 1994 की धारा 408 के तहत नोटिस जारी कर दिया गया है। जिसकी प्रति साथ सलंग्न है।

संयुक्त आयुक्त (फ)



**Subject:- Regarding compliance of Hon'ble NGT order dated
10-02-2025 in the matter of Sunil Sharma Vs State of
Haryana & Ors**

On the subject cited above it is submitted that point No. 4 is related to Horticulture Wing, MCF. It is reported that no any trees were cut in the premises of constructed temple.

Submitted for information please.

A/E(H)
13/3/25
**RAJKUMAR
A.E.**

Jc(f)

13/03/2025
**NARENDER
J.E.(HORT.) M.C.F.**

Jc(F)
1700
13/03/2025

18' Road

Petrol Pump

72x26
72x26

Rani Laxmi Bai Park
App area - 728' x 217'

Residential area
Block - B

Community center
App area - 216' x 271'

Park
App area - 171' x 101'

Temple area

App area
= 96' x 72' =

MSPCB
SITE NO. 281

with Booth
39' x 28'

↑
Gate Entry
12' Road

Block - B - Sector - 11

18' Road

Sub: Regarding compliance of Hon'ble NGT order dt. 10.02.2025 in the matter of Sunil Sharma v/s State of Haryana & Ors.

May kindly see letter received from JC(F) office regarding to provide detail of land/green/park near B1/11B/Block B, Sector-11, Faridabad as sought by Regional officer, Ballabgarh Region in the said case.

Detail is as under:

1. Detail of khasra no. of the parks is not available being part of layout plan. Total area of the park and temple is also not available. A.E(S) old Faridabad may check the dimension of the park at site.
2. No permission is allowed by this office to temple S,4,5. Necessary action is to be taken by old JC(F).

Regarding ownership of said park it is submitted that as per state order ownership of land under parks or statutory green shall be vested with MCF.

Therefore ownership of this park is vested with MCF, being lawn, is earmarked as per layout plan of the sector and green belt (30m wide) along 6m Road.

Hence office of JC(F) may be intimated accordingly.

S/A May be forwarded to JC(F) for taking of order in the matter of ^{Quasi} 13.03.25

CP

13/8/25



फरीदाबाद नगर निगम

बी.के.चौक, एन.आई.टी. फरीदाबाद-121001, हरियाणा-इंडिया
Tel.: 0129-2411649, 2411664, 2415549
Fax: 0129-2416465

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कार्यालय टिप्पणी:-

विषय:- Regarding compliance of Hon'ble NGT order dated 10-02-2025 in the matter of Sunil Sharma Vs State of Haryana & Ors.

उपरोक्त विषय के संदर्भ में रिपोर्ट की जाती है कि उक्त जमीन बारे वार्ड के फिल्ड स्टाफ से रिपोर्ट ली गयी थी। फिल्ड स्टाफ ने बताया कि वहा पर वहा पर ट्यूबवैल लगा हुआ था। जोकि लगभग 15 वर्ष पहले खराब हो गया था।

रिपोर्ट सूचनार्थ प्रस्तुत है।

AS

13/3/25

Sunender Khattar

AE

AEU

13/3/25

Ravinder JE



फरीदाबाद नगर निगम

बी.के.चोक, एन.आई.टी. फरीदाबाद-121001, हरियाणा-इंडिया
Tel.: 0129-2411649, 2411664, 2415549
Fax: 0129-2416465

25

प्रेषक

संयुक्त आयुक्त (फ)
नगर निगम फरीदाबाद।
ओल्ड जोन।

प्रेषित

मुख्य नगर योजनाकार,
नगर निगम फरीदाबाद।

क्रमांक नं.: - न0नि0फ0/सहा0अभि0/2025/518

दिनांक:- 13/03/2025

विषय:- **Regarding compliance of Hon'ble NGT order dated 10-02-2025 in the matter of Sunil Sharma Vs State of Haryana & Ors.**

उपरोक्त विषय के संदर्भ में Regional Officer HSPCB के पत्र क्रमांक 2019-2022 दिनांक 12.03.2025 (प्रति साथ सलंगन) बारे एक केस माननीय एन.जी.टी. में लगा हुआ है। जिसमें आगामी तारीख 18.03.2025 है। जिसमें जमीन की मलकियत बारे रिपोर्ट मांगी गयी है। इसलिए आपसे अनुरोध किया जाता है कि आप आज ही उक्त केस से संबंधित जमीन की मलकियत/ उक्त जमीन नगर निगम फरीदाबाद को हस्तांतरण की गयी है कि विस्तृत रिपोर्ट भिजवाना सुनिश्चित करें। ताकि उक्त केस में जवाब दिया जा सके।


संयुक्त आयुक्त (फ)



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फरीदाबाद नगर निगम

बी.के.चौक, एन.आई.टी. फरीदाबाद-121001, हरियाणा-इंडिया
Tel : 0129-2411649, 2411664, 2415549
Fax : 0129-2416465

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प्रेषक

संयुक्त आयुक्त (फ)
नगर निगम फरीदाबाद।
ओल्ड जोन।

प्रेषित

मुख्य नगर योजनाकार,
नगर निगम फरीदाबाद।

क्रमांक नं.: - न0नि0फ0/सहा0अभि0/2025/518

दिनांक:- 13/03/2025

विषय:- **Regarding compliance of Hon'ble NGT order dated 10-02-2025 in the matter of Sunil Sharma Vs State of Haryana & Ors.**

उपरोक्त विषय के संदर्भ में Regional Officer HSPCB के पत्र क्रमांक 2019-2022 दिनांक 12.03.2025 (प्रति साथ सलंगन) बारे एक केस माननीय एन.जी.टी. में लगा हुआ है। जिसमें आगामी तारीख 18.03.2025 है। जिसमें जमीन की मलकियत बारे रिपोर्ट मांगी गयी है। इसलिए आपसे अनुरोध किया जाता है कि आप आज ही उक्त केस से संबंधित जमीन की मलकियत/ उक्ज जमीन नगर निगम फरीदाबाद को हस्तांतरण की गयी है कि विस्तृत रिपोर्ट भिजवाना सुनिश्चित करे। ताकि उक्त केस में जवाब दिया जा सके।

संयुक्त आयुक्त (फ)

क्र. सं.	सूचना देने वाले का नाम	पता	दिनांक	विवरण
19.	वीर सिंह JE	आमद वास्करगी	18/11/24	बैसाय 03:45 PM पर यह है कि इस समय प्रो. जे. मय साथी कर्मचारी वीर सिंह, आर्जुन कुमार, रवि कुमार, बालजी सिंह, तकदीर, मुखपाल, उषा वराम करने तोड़-फोड़ चौदूराम पार्क सं० 11 D के हालियर चौकी आर है जो बरार करने तोड़-फोड़ रवाना चौदूराम पार्क सं० 11 D के खाना होते है का बाद तोड़-फोड़ खाना अपनी जायदाद वाली के होते है।

True Copy



नर
 पुलिस चौकी सं० ११
 फरीदाबाद
 दिनांक - 18-11-2024





Google
2025 Google



86 Street No.4



Nov 2024



Mar 2022



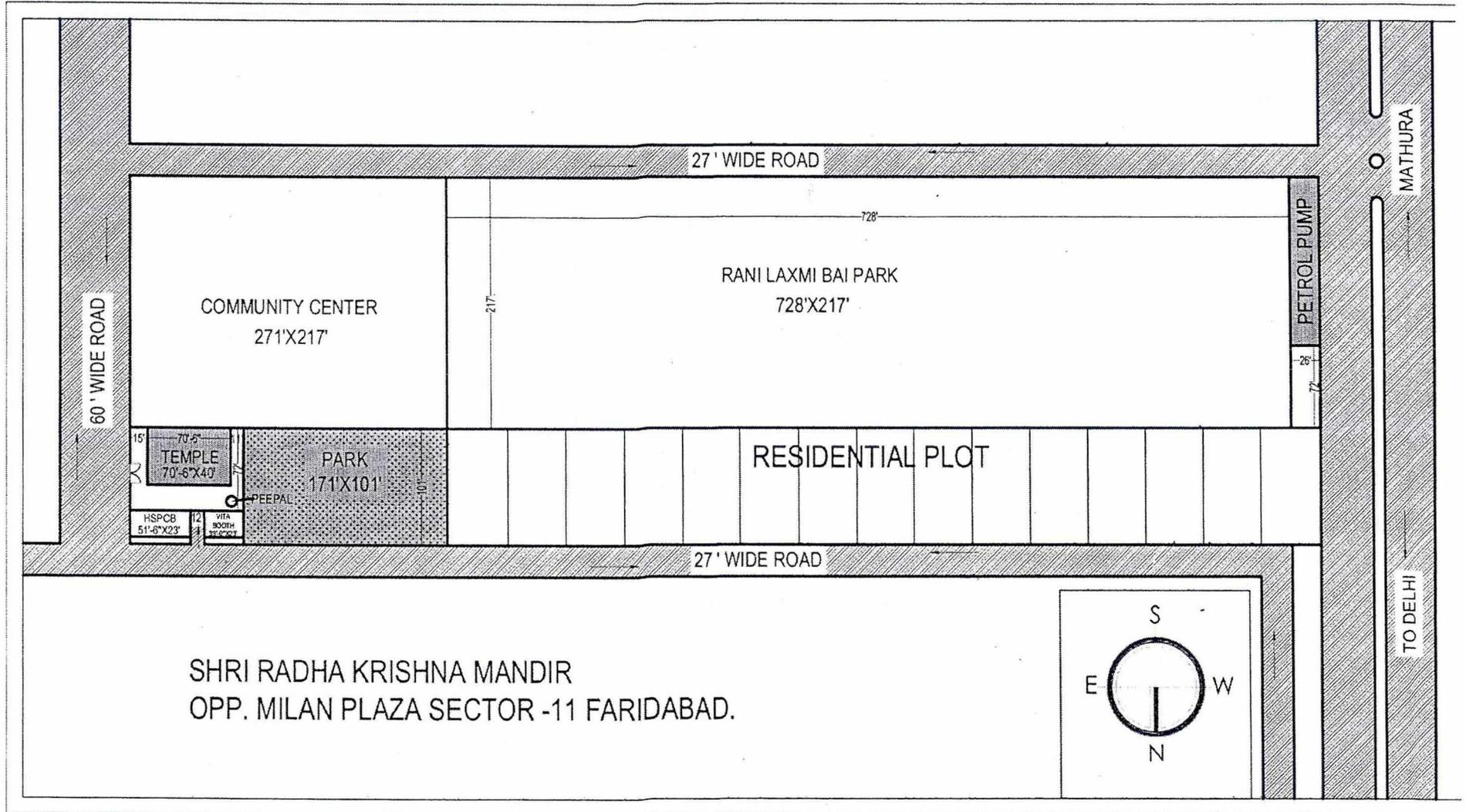












Annexure R-4
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